

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixteenth Lok Sabha)

EIGHTEENTH REPORT

(Presented on 25.2.2016)

I, the Chairperson of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Eighteenth Report.

2. The Committee met on 23 February, 2016 for –

- I. Examination of four Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294 (1) of the Rules of Procedure.

Examination of the Constitution (Amendment) Bills

3. The Committee examined the following four Constitution (Amendment) Bills:-

- (1) The Constitution (Amendment) Bill, 2016 (Amendment of article 12) by Shri P.P. Chaudhary, M.P.

The Bill seeks to amend article 12 of the Constitution with a view to include "Institution of self-Government" within the meaning of State as defined in that article.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 2016 (Amendment of article 58) by Shri P.P. Chaudhary, M.P.

The Bill seeks to amend articles 58 of the Constitution with a view to provide that a person shall not be eligible for election as President if he holds any office of profit under any institution of self-Government. At present article 58 provides that a person shall not be eligible for election as President if he holds any office of profit under the Government of India or the Government of any State or under any local or other authority subject to the control of any of the said Governments.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 2016 (Amendment of article 66) by Shri P.P. Chaudhary, M.P.

The Bill seeks to amend article 66 of the Constitution with a view to provide that a person shall not be eligible for election as Vice-President if he holds any office of profit under the institution of self-Government. At present article 66 provides that a person shall not be eligible for election as Vice-President if he holds any office of profit under the Government of India or the Government of any State or under any local or other authority subject to the control of any of the said Governments.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill, 2016 (Insertion of new Part IVB) by Dr. Ramesh Pokhriyal 'Nishank', M.P.

The Bill seeks to insert a new Part IVB in the Constitution with a view to provide for certain prohibition for citizens viz. littering, urinating, defecating, spitting or dumping of garbage in public places to ensure cleanliness in our surroundings and to promote pollution free environment.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee considered classification and allocation of time in respect of eighty-seven Bills as shown in the Appendices.

5. After considering all aspects of the Bills, the Committee recommend that eighty-one Bills shown in Appendix-I be placed in category `A'. The Committee further recommend that the remaining six Bills shown in Appendix-II be placed in category `B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

Recommendations

6. The Committee recommend that -

- (i) Shri P.P. Chaudhary and Dr. Ramesh Pokhriyal 'Nishank', M.Ps. be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (1) to (4) of paragraph 3 above; and
- (ii) the classification and allocation of time to eighty-seven Bills by the Committee, as shown in the Appendices, be agreed to by the House.

NEW DELHI;

23 February, 2016

4 Phalguna, 1937 (Saka)

DR. M. THAMBI DURAI

*Chairperson,
Committee on Private Members'
Bills and Resolutions.*

APPENDIX-I

(See para 5 of the Report)
(List of Bills placed in category 'A' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Mentally Retarded Children (Welfare) Bill, 2015 by Shri Om Prakash Yadav, M.P.	180 of 2015	A	2 hours
2.	The Constitution (Amendment) Bill, 2015 (<u>Insertion of new articles 16A and 16AA</u>) by Shri Om Prakash Yadav, M.P.	210 of 2015	A	2 hours
3.	The Andhra Pradesh Reorganisation (Amendment) Bill, 2015 (<u>Amendment of section 26</u>) by Shri Vinod Kumar Boianapalli, M.P.	326 of 2015	A	2 hours
4.	The Constitution (Amendment) Bill, 2015 (<u>Substitution of new article for article 130</u>) by Shri Vinod Kumar Boianapalli, M.P.	305 of 2015	A	2 hours
5.	The Asylum Bill, 2015 by Dr. Shashi Tharoor, M.P.	334 of 2015	A	2 hours
6.	The Clinical Establishments (Registration and Regulation) Amendment Bill, 2015 (<u>Amendment of section 2, etc.</u>) by Shri A.P. Jithender Reddy, M.P.	338 of 2015	A	2 hours

1	2	3	4	5
7.	The Constitution (Amendment) Bill, 2015 (<u>Insertion of new articles 77A, etc.</u>) by Shri A.P. Jithender Reddy, M.P.	348 of 2015	A	2 hours
8.	The Transgender Persons (Welfare) Bill, 2015 by Dr. Kakoli Ghosh Dastidar, M.P.	328 of 2015	A	2 hours
9.	The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Amendment Bill, 2015 (<u>Amendment of section2</u>) by Shri Raju Shetti, M.P.	237 of 2015	A	2 hours
10.	The Destitute and Neglected Women (Welfare) Bill, 2015 by Shri Gopal Chinayya Shetty, M.P.	238 of 2015	A	2 hours
11.	The Bureau of Accountability Bill, 2015 by Shri Gopal Chinayya Shetty, M.P.	239 of 2015	A	2 hours
12.	The Constitution (Amendment) Bill, 2015 (<u>Substitution of new article for article 21A</u>) by Shri Jayadev Galla, M.P.	345 of 2015	A	2 hours
13.	The Savita Ambedkar National University for Women Bill, 2015 by Dr. Udit Raj, M.P.	259 of 2015	A	2 hours
14.	The Free Educational and Hostel Facilities to Students Belonging to the Scheduled Castes, the Scheduled Tribes and Economically Weaker Class Bill, 2015 by Dr. Udit Raj, M.P.	254 of 2015	A	2 hours
15.	The Constitution (Amendment) Bill, 2015 (<u>Amendment of articles 124 and 216</u>) by Dr. Udit Raj, M.P.	255 of 2015	A	2 hours

1	2	3	4	5
16.	The Supreme Court of India (Establishment of a Permanent Bench at Aurangabad) Bill, 2015 by Shri Chandrakant Khaire, M.P.	132 of 2015	A	2 hours
17.	The Anganwadi Workers (Regularization of Service and Other Benefits) Bill, 2015 by Shri A.T. Nana Patil, M.P.	215 of 2015	A	2 hours
18.	The Representation of the People (Amendment) Bill, 2015 (<u>Amendment of section 30</u>) by Shri Rahul Shewale, M.P.	329 of 2015	A	2 hours
19.	The Right of Children to Free and Compulsory Education (Amendment) Bill, 2015 (<u>Amendment of section 2, etc.</u>) by Shri Rahul Shewale, M.P.	330 of 2015	A	2 hours
20.	The Persons Belonging to Economically Weaker Section (Reservation of Vacancies in Posts and Services) Bill, 2015 by Shri Rahul Shewale, M.P.	331 of 2015	A	2 hours
21.	The Constitution (Amendment) Bill, 2015 (<u>Amendment of articles 338 and 340</u>) by Shri P.P. Chaudhary, M.P.	312 of 2015	A	2 hours
22.	The Constitution (Amendment) Bill, 2015 (<u>Amendment of article 16</u>) by Shri P.P. Chaudhary, M.P.	313 of 2015	A	2 hours
23.	The National Commission for Backward Classes (Amendment) Bill, 2015 (<u>Amendment of section 1, etc.</u>) by Shri P.P. Chaudhary, M.P.	299 of 2015	A	2 hours
24.	The Constitution (Amendment) Bill, 2015 (<u>Insertion of new article 123A</u>) by Shri P.P. Chaudhary, M.P.	317 of 2015	A	2 hours

1	2	3	4	5
25.	The Artisans (Welfare and Promotion) Bill, 2015 by Shri Maheish Girri, M.P.	300 of 2015	A	2 hours
26.	The National Cadet Corps (Amendment) Bill, 2015 (<u>Amendment of section 6</u>) by Shri Maheish Girri, M.P.	258 of 2015	A	2 hours
27.	The Constitution (Amendment) Bill, 2015 (<u>Amendment of articles 341 and 342</u>) by Shri Nishikant Dubey, M.P.	302 of 2015	A	2 hours
28.	The Constitution (Amendment) Bill, 2015 (<u>Substitution of new article for article 130</u>) by Shri Nishikant Dubey, M.P.	314 of 2015	A	2 hours
29.	The Special Financial Assistance to Santhal Pargana Region of the State of Jharkhand Bill, 2015 by Shri Nishikant Dubey, M.P.	303 of 2015	A	2 hours
30.	The Consumer Goods (Right to Free Return) Bill, 2015 by Shri Nishikant Dubey, M.P.	327 of 2015	A	2 hours
31.	The Protection of Refugees and Asylum Seekers Bill, 2015 by Shri Rabindra Kumar Jena, M.P.	290 of 2015	A	2 hours
32.	The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2015 (<u>Amendment of the Schedule</u>) by Shri Ninong Ering, M.P.	295 of 2015	A	2 hours
33.	The Regulation of Computer Training Centres Bill, 2015 by Shri Rajesh Ranjan, M.P.	260 of 2015	A	2 hours
34.	The Control of Rising Prices Bill, 2015 by Shri Rajesh Ranjan, M.P.	261 of 2015	A	2 hours
35.	The Neglected and Suffering Widows (Protection and Welfare) Bill, 2015 by Shri Rajesh Ranjan, M.P.	262 of 2015	A	2 hours

1	2	3	4	5
36.	The Distressed and Neglected Widows and Divorced Women (Maintenance, Support and Welfare) Bill, 2015 by Shri Rajesh Ranjan, M.P.	263 of 2015	A	2 hours
37.	The Prevention of Cruelty to Animals (Amendment) Bill, 2015 (<u>Substitution of new section for section 28</u>) by Shri Bhartruhari Mahtab, M.P.	298 of 2015	A	2 hours
38.	The Religious Conversion (Prohibition) Bill, 2015 by Shri Bhartruhari Mahtab, M.P.	288 of 2015	A	2 hours
39.	The Special Drinking Water and Irrigation Development Fund (For Dark Zone Areas) Bill, 2015 by Shri Devji M. Patel, M.P.	310 of 2015	A	2 hours
40.	The High Court of Bombay (Establishment of a Permanent Bench at Pune) Bill, 2015 by Shri Shrirang Appa Barne, M.P.	257 of 2015	A	2 hours
41.	The Forest (Conservation) Amendment Bill, 2015 (<u>Amendment of section 2</u>) by Shri Shrirang Appa Barne, M.P.	332 of 2015	A	2 hours
42.	The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2015 (<u>Amendment of the Schedule</u>) by Shri Shrirang Appa Barne, M.P.	315 of 2015	A	2 hours
43.	The Representation of the People (Amendment) Bill, 2015 (<u>Insertion of new section 61B</u>) by Shri Shrirang Appa Barne, M.P.	256 of 2015	A	2 hours
44.	The Sex Workers (Rehabilitation and Social Security) Bill, 2015 by Shrimati Poonam Mahajan, M.P.	316 of 2015	A	2 hours

1	2	3	4	5
45.	The Traditional Fishermen (Socio-Economic Protection and Welfare) Bill, 2015 by Shri Vinayak Bhaurao Raut, M.P.	304 of 2015	A	2 hours
46.	The Widows' Welfare Bill, 2015 by Shri Sunil Kumar Singh, M.P.	277 of 2015	A	2 hours
47.	The Mega Projects (Timely Completion) Bill, 2015 by Shri Sunil Kumar Singh, M.P.	283 of 2015	A	2 hours
48.	The Jharkhand Atomic Authority Bill, 2015 by Shri Sunil Kumar Singh, M.P.	285 of 2015	A	2 hours
49.	The Constitution (Amendment) Bill, 2015 (<u>Amendment of the Eight Schedule</u>) by Shri Sunil Kumar Singh, M.P.	275 of 2015	A	2 hours
50.	The Distressed Veteran Sports Persons (Welfare) Bill, 2015 by Shrimati Ranjeet Ranjan, M.P.	281 of 2015	A	2 hours
51.	The Compulsory Physical Fitness of Children Through Sports in Schools and Development of Sports Infrastructure Bill, 2015 by Shrimati Ranjeet Ranjan, M.P.	284 of 2015	A	2 hours
52.	The Distressed Farmers (Special Facilities, Protection and Welfare) Bill, 2015 by Shrimati Ranjeet Ranjan, M.P.	280 of 2015	A	2 hours
53.	The Electronic Waste Bill, 2015 by Dr. Kirit Premjibhai Solanki, M.P.	279 of 2015	A	2 hours
54.	The Commission of Inquiry (Amendment) Bill, 2015 (<u>Amendment of section 3</u>) by Dr. Kirit Premjibhai Solanki, M.P.	272 of 2015	A	2 hours
55.	The Solar Energy (Development and Compulsory Use) Bill, 2015 by Dr. Kirit Premjibhai Solanki, M.P.	333 of 2015	A	2 hours

1	2	3	4	5
56.	The Insecticides (Amendment) Bill, 2015 (<u>Amendment of sections 4 and 9</u>) by Shri Kesineni Srinivas, M.P.	339 of 2015	A	2 hours
57.	The Patents (Amendment) Bill, 2015 (<u>Amendment of section 73, etc.</u>) by Shri Kesineni Srinivas, M.P.	340 of 2015	A	2 hours
58.	The Witness Protection Bill, 2015 by Shri Om Birla, M.P.	341 of 2015	A	2 hours
59.	The Constitutional (Amendment) Bill, 2015 (<u>Amendment of article 84</u>) by Shri Dushyant Chautala, M.P.	273 of 2015	A	2 hours
60.	The Motor Vehicles (Amendment) Bill, 2015 (<u>Amendment of section 2, etc.</u>) by Shri Dushyant Chautala, M.P.	318 of 2015	A	2 hours
61.	The Hindu Succession (Amendment) Bill, 2015 (<u>Substitution of new section for section 15</u>) by Shri Dushyant Chautala, M.P.	319 of 2015	A	2 hours
62.	The Code of Criminal Procedure (Amendment) Bill, 2015 (<u>Amendment of section 358</u>) by Shri Dushyant Chautala, M.P.	320 of 2015	A	2 hours
63.	The National Asylum Bill, 2015 by Shri Feroze Varun Gandhi, M.P.	342 of 2015	A	2 hours
64.	The Special Financial Assistance to the Backward Region of Bundelkhand Bill, 2015 by Shri Kunwar Pushpendra Singh Chandel, M.P.	306 of 2015	A	2 hours
65.	The Drought Control and Protection of Farmers of Drought Prone Areas Bill, 2015 by Shri Kunwar Pushpendra Singh Chandel, M.P.	308 of 2015	A	2 hours
66.	The Constitution (Amendment) Bill, 2015 (<u>Amendment of articles 84 and 173</u>) by Shri Rajeev Satav, M.P.	276 of 2015	A	2 hours

1	2	3	4	5
67.	The Airlines (Fare Structure) Bill, 2015 by Shri M.K. Raghavan, M.P.	291 of 2015	A	2 hours
68.	The Railway Security Force Bill, 2015 by Shri M.K. Raghavan, M.P.	343 of 2015	A	2 hours
69.	The Provision of Financial Assistance (For Upgrading of Hospitals) Bill, 2015 by Shri M.K. Raghavan, M.P.	344 of 2015	A	2 hours
70.	The Cleaning of Rivers (Provision of Financial Assistance) Bill, 2015 by Shri M.K. Raghavan, M.P.	292 of 2015	A	2 hours
71.	The Food Safety and Standards (Amendment) Bill, 2015 (<u>Amendment of sections 3 and 65</u>) by Shri Chandrakant Khaire, M.P.	307 of 2015	A	2 hours
72.	The Payment of Minimum Wages (For Workers and Others) Bill, 2015 by Shri Chandrakant Khaire, M.P.	321 of 2015	A	2 hours
73.	The Constitution (Amendment) Bill, 2015 (<u>Amendment of article 371</u>) by Shri Chandrakant Khaire, M.P.	274 of 2015	A	2 hours
74.	The Prohibition Bill, 2015 by Shri Kodikunnil Suresh, M.P.	287 of 2015	A	2 hours
75.	The Residential Schools (For Scheduled Castes and Scheduled Tribes) Bill, 2015 by Shri Kodikunnil Suresh, M.P.	309 of 2015	A	2 hours

1	2	3	4	5
76.	The Reservation for Scheduled Castes and Scheduled Tribes in Private Sector Bill, 2015 by Shri Kodikunnil Suresh, M.P.	322 of 2015	A	2 hours
77.	The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2015 (<u>Amendment of Schedule I</u>) by Shri Arjun Meghwal, M.P.	324 of 2015	A	2 hours
78.	The Constitution (Amendment) Bill, 2015 (<u>Amendment of article 312</u>) by Shri Arjun Meghwal, M.P.	294 of 2015	A	2 hours
79.	The Prohibition of Employment as Manual Scavengers and their Rehabilitation (Amendment) Bill, 2015 (<u>Amendment of section 31</u>) by Shri Arjun Meghwal, M.P.	296 of 2015	A	2 hours
80.	The Constitution (Amendment) Bill, 2015 (<u>Amendment of article 338</u>) by Shri Arjun Meghwal, M.P.	293 of 2015	A	2 hours
81.	The Rainwater (Mandatory Harvesting and Collection) Bill, 2015 by Shri Jagdambika Pal, M.P.	269 of 2015	A	2 hours

APPENDIX -II

(See para 5 of the Report)
(List of Bills placed in category `B' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Constitution (Amendment) Bill, 2015 (<u>Substitution of new article for article 331</u>) by Shrimati Poonam Mahajan, M.P.	267 of 2015	B	2 hours
2.	The Andhra Pradesh Reorganisation (Amendment) Bill, 2015 (<u>Amendment of section 31</u>) by Shri Vinod Kumar Boianapalli, M.P.	325 of 2015	B	2 hours
3.	The Indian Penal Code (Amendment) Bill, 2015 (<u>Substitution of new section for section 124A</u>) by Dr. Shashi Tharoor, M.P.	234 of 2015	B	2 hours
4.	The Constitution (Amendment) Bill, 2015 (<u>Insertion of new article 300B</u>) by Shri Gopal Chinayya Shetty M.P.	249 of 2015	B	2 hours
5.	The Medical Consultancy and Other Services (Rationalisation of Fees) Bill, 2015 by Dr. Manoj Rajoria, M.P.	282 of 2015	B	2 hours
6.	The Indian Penal Code (Amendment) Bill, 2015 (<u>Omission of section 309</u>) by Shri Jagdambika Pal, M.P.	270 of 2015	B	2 hours